

HIGH COURT OF JUDICATURE AT PATNA

Memo No. 96662 / A.D. (Rules)

Dated 17th December, 2024

CIRCULAR ORDER NO. 07/ 2024

Subject: Judgment dated 18.10.2024 passed in Writ Petition (C) No. 1234 of 2017 (Society for Enlightenment and Voluntary Action & Anr. Vs Union of India & Ors.) by the Hon'ble Supreme Court of India.

The Hon'ble Supreme Court of India in its Judgment dated 18.10.2024 passed in Writ Petition (C) No. 1234 of 2017 (Society for Enlightenment and Voluntary Action & Anr. Vs Union of India & Ors.) while summing up its directions under major heading "Way Forward" captioned "Judicial Measures" has passed the following directions:-


"1. Empowering Magistrates to Take Suo Moto Action and Issue Preventive Injunctions

- 1.1. All Magistrates vested with authority under Section 13 of the Prohibition of Child Marriage Act, 2006, are directed to take proactive measures, including issuing *suo motu* injunctions to prevent the solemnization of child marriages; and**
- 1.2. Magistrates are encouraged to particularly focus on "auspicious days" known for mass weddings, when the occurrence of child marriages is notably high. Upon receiving credible information or even upon suspicion, Magistrates should use their judicial powers to halt such marriages and ensure child protection."**

It is therefore directed that necessary observance of the afore-mentioned directions should be strictly followed.

(Misc.-07-2024)
Adm. (Rules) Dept.

By order of the Court


Registrar General

Memo No. 96663-701 /A.D. (Rules)

Dated, the 17th December, 2024

Copy forwarded to the:-

1. Secretary, Government of India, Ministry of Law and Justice, Department of Justice, Jaisalmer House, 26 Mansingh Road, New Delhi;
2. Director, Bihar Judicial Academy, Patna;
3. All the Principal District and Sessions Judges of Bihar to circulate this Circular Order amongst all the Judicial Officers working in their respective Judgeships for its strict compliance.



Registrar General

Memo No. 96702 /A.D. (Rules)

Dated, the 17th December, 2024

Copy forwarded to the Member Secretary, Bihar State Legal Services Authority, Buddh Marg (in front of Patna Museum), Near Kotwali Thana, Patna for information.

Copy of the Judgment may be downloaded from the website of the Hon'ble Supreme Court.


Registrar General

Memo No. 96703-07 /A.D. (Rules)

Dated, the 17th December, 2024

Copy forwarded to the Section Officers, Supreme Court Department; Juvenile Justice Secretariat; Appointment Section; Monitoring Cell-II; and D.R. (IT) (—) for information and necessary action.

Copy of the Judgment may be downloaded from the website of the Hon'ble Supreme Court.

(—) To upload the Circular Order on the Hon'ble High Court website


Registrar General